

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SItem No.102:

Civil Appeal No(s). 4056-4064/1999

MINERAL AREA DEVELOPMENT AUTHORITY ETC.

Appellant(s)

VERSUS

M/S STEEL AUTHORITY OF INDIA . & ORS.

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES])

WITH C.A. No. 4710-4721/1999, 4722-4724/1999, 7938/2019,
7936/2019, 7937/2019 and 1883/2006

With

Item No.103:

Civil Appeal No(s). 5333/2002

WITH

T.P.(C) No. 722/2006

C.A. No. 4745/2006, 2055/2009, 4990/2006

T.P.(C) No. 951/2006

C.A. No. 4991/2006,

C.A. No. 4992/2006 (FOR)

C.A. No. 5599/2006, 5649/2006, 378/2007, 665/2007

SLP(C) No. 763/2007

C.A. No. 1180/2007

T.P.(C) Nos.481/2007, 906/2007

C.A. No. 6497/2008

C.A. No. 6498/2008, 3401/2008, 3400/2008, 3402/2008, 6137/2008

C.A. No. 8311/2011 (FOR)

C.A. No. 4293/2012, 5332/2002, 1352/2005, 2174/2009

SLP(C) No. 15900/2007

C.A. Nos. 5682/2007, 1295/2008, 3403/2008, 7397/2008, 96/2009,
6499/2008, 98/2009, 97/2009

SLP(C) No. 26160/2008

T.P.(C) Nos. 613/2009, 626/2009

C.A. No. 4479/2010, 4478/2010, 874/2013, 3643/2011, 8269-8271/2013,
8268/2013, 8267/2013, 6135/2013, 8272/2013,

W.P.(C) No. 1029/2019

SLP(C) No. 16028/2021

C.A. Nos. 4286/2023, 5329/2002, 5335-5336/2002,

C.A. No. 4993/2006
(IA No. 5/2016 - INTERVENTION APPLICATION)

C.A. Nos. 6221/2008, 8273/2013, 8274/2013, 9458/2013,

C.A. No. 3869/2014 (FOR)

C.A. No. 2632/2013

SLP(C) No. 18600/2013

C.A. Nos.14685/2015, 4332/2013, 6784/2014

W.P.(C) No. 376/2015

C.A. No. 10082/2016, 886/2017, 4588/2017, 205/2017

W.P.(C) No. 512/2018

C.A. Nos. 5728-5729/2018, 5250/2019

W.P.(C) No. 729/2019

Date : 07-11-2024 These matters were called on for hearing today.

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UPON hearing the counsel the Court made the following
O R D E R

These matters were mentioned in the morning for
seeking adjournment.

List on 16th January, 2025.

The parties are permitted to file submissions in
brief and, if required, affidavits also.

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